

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH – COURT NO. 1
Service Tax Appeal No. 75498 of 2016**

(Arising out of Order-in-Appeal No.46/ST-II/KOL/2016 dated 17.02.2016 passed by
Commissioner of Central Excise, Kolkata)

M/s. Microsec Technologies Limited : Appellant
Ajimganj House, 2nd Floor, 7, Camac Street, Kolkata-700017
VERSUS

Commissioner of Central Excise, Kolkata : Respondent
169, A.J.C. Bose Road, Kolkata-700014

APPEARANCE:

Shri S.Mukherjee, Advocate for the Appellant

Shri S.Dey, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)
HON'BLE SHRI, ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER NO..75783 /2025

DATE OF HEARING :25.03.2025

DATE OF HEARING: 25.03.2025

Order : [Per Shri K. ANPAZHAKAN]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)